

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION

Imphal, the 21st January, 2012

No. 2/82/2011-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 17-1-2012 is hereby published in the official Gazette.

THE MANIPUR LOKTAK LAKE (PROTECTION) (2ND AMENDMENT) ACT, 2011

(Manipur Act No. 1 of 2012)

An
Act


to further amend the Manipur Loktak Lake (Protection) Act, 2006.

BE it enacted by the Legislature of Manipur in the Sixty-Second Year of the Republic of India as follows:-

The Manipur Loktak Lake (Protection) (2nd Amendment) Act, 2011

1. Short Title and commencement. – (1) This Act may be called The Manipur Loktak Lake (Protection) (2nd Amendment) Act, 2011.
- (2) It shall come into force on such date as the State Government may, by notification, in the Official Gazette, appoint.
2. Amendment of Section 19. – Clause (ii) of Section 19 of the Manipur Loktak Lake (Protection) Act, 2006 (hereinafter referred to as the Principle Act) is deleted.
3. Insertion of new Section 31A. – After Section 31 of the Act, the following new Section 31A shall be inserted, namely –

“ 31A. Right to fishing. – Subject to the provisions contained in this Act, a fisherman shall have the right to fishing in the Loktak Lake in the manner as may be prescribed .”


(Th. Kamini Kumar Singh)
Deputy Secretary (Law),
Government of Manipur.

Copy to:-

1. The Principal Secretary (Forest & Environment), Government of Manipur.
2. The Secretary, Manipur Legislative Assembly, Imphal.
3. The Director Printing & Stationary, Manipur for favour of publication in the Manipur Gazette Extra Ordinary dated 21-1-2012. He is requested kindly to send 10 (ten) copies of the publication to the Law & Legislative Affairs Department Government of Manipur.
4. Guard file.